

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 67/MP/2026

Subject : Petition under Regulation 76 and 77 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 read with Regulations 111, 112, 113 and 114 of the CERC (Conduct of Business) Regulations, 1999 and Regulations 65, 66, 67 and 68 of the CERC (Conduct of Business) Regulations, 2023 seeking recovery of capacity charges for the period of non-availability of fuel for reasons beyond the control of the Petitioner and relaxation of operating norms for the 726.6 (2 x 363.3) MW combined cycle gas based power Palatana project of ONGC Tripura Power Company Limited for the control period 1.4.2019 to 31.3.2024.

Petitioner : ONGC Tripura Power Company Limited (OTPC)

Respondents : Assam Power Distribution Company Limited & Ors.

Date of Hearing : **18.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Poorva Saigal, Advocate, OTPC
Ms. Kaavya Madaan, Advocate, OTPC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking recovery of capacity charges for the period of non-availability of fuel for reasons beyond the control of the Petitioner and relaxation of operating norms for the Petitioner's 726.6 MW (2 x 363.3 MW) combined cycle gas-based Palatana Power Project for the control period 1.4.2019 to 31.3.2024.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed as under:
 - a) Admit and issue notice to the Respondents;
 - b) The Respondents to file their reply, if any, within five weeks, with a copy to the Petitioner, who may file its rejoinder, within four weeks thereafter.
3. The Petition will be listed for hearing on **7.5.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

